

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO- †1321
TO BE ANSWERED ON- 11/12/2023

FUNDS TO DEVELOPMENT

†1321. SHRI MOHAN MANDAVI:
SHRI CHUNNI LAL SAHU:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of the funds allocated by the Government for development of Scheduled Tribes during the last two years and the current year, item-wise;
- (b) the names of the schemes being implemented by the Government for upliftment and development of Scheduled Tribes in Chhattisgarh;
- (c) whether the Government has constituted any task force to ensure proper implementation of the said schemes; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF TRIBAL AFFAIRS
SHRI ARJUN MUNDA

(a) to (b): Funds allocated by Central Ministries/Departments under Development Action Plan for Scheduled Tribes (DAPST) during the last two years and the current year are as under:

Year	DAPST Allocation (BE) (Rs. in crore)
2021-22	78,256.31
2022-23	87,584.66
2023-24	1,17,943.73

Ministry/Department wise name of the schemes/programmes being implemented in the country including Chhattisgarh and scheme-wise budget allocation under DAPST is available in Statement 10-B (Allocation for Welfare of Scheduled Tribes), Expenditure Profile 2023-2024 of Union Budget at the link <https://www.indiabudget.gov.in/doc/eb/stat10b.pdf>.

(c) to (d): In regard to sectoral programmes and schemes of development of Scheduled Tribes communities policy, planning, monitoring, evaluation etc. as also their coordination is the responsibility of the concerned Central Ministries/ Departments. The steps taken for monitoring and implementation of the schemes/programmes of the Ministry include the following:

- For monitoring of schemes online portals have been established.
- Utilization Certificates are insisted upon as a pre-requisite for further release of funds as per the norms of General Financial Rules (GFR).
- Progress reports regarding the status of implementation of the schemes are obtained.
- Officers while visiting States / UTs also ascertain the progress of implementation of various schemes/ programmes of the Ministry of Tribal Affairs.
- Review meetings/conferences are convened at the Central level with State officials for ensuring timely submission of proposals, speeding up of implementation of the schemes/ programmes, and reviewing the physical and financial progress.
- State Governments are also required to designate a Single Nodal Agency in terms of revised procedure by Ministry of Finance for release of funds and monitoring for each Centrally Sponsored Scheme.

Further, NITI Aayog has constituted an Expert Committee under the chairmanship of Member, NITI Aayog to review the mechanism of allocation of resources for welfare of STs under the strategies of Development Action Plan for Scheduled Castes (DAPSC) and DAPST.
